

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NOS.3-4

IN

CIVIL APPEAL NOS. 1648-1649 OF 2004

COMMNR. OF CENTRAL EXCISE, MUMBAI

APPELLANT

VERSUS

M/S. FIAT INDIA (P) LTD. & ANR.

RESPONDENTS

O R D E R

Learned counsel for the respondents/applicants seeks permission of this Court to withdraw the applications with liberty to file appropriate Review Petition(s). Permission sought for is granted. I.A.NOS.3-4 are dismissed as withdrawn with liberty to file appropriate Review Petition(s), if they so desires.

JUDGMENT

.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
OCTOBER 16, 2012